

Shri Swaran Singh: Sir, I beg to lay on the Table a statement on the recent international developments. Placed in Library. See No. LT-3352/64].

Shri Ranga (Chittor): The House would like to have an early opportunity to discuss this matter.

Mr. Speaker: Notice to that effect might be given.

Shri Ranga: Government themselves may take notice of it.

Shri Nath Pai (Rajapur): Sir, my enquiry is with respect to my Calling Attention Notice on the menace constituted to our security as a result of the possession of atomic weapons by China. I understand this was held over because the Foreign Minister was to make a statement.

I would here recall, Sir, that on the 3rd of October when I sought to raise the same matter, in pursuance to your direction I refrained from asking any questions. I would like to know whether the House will be provided with an opportunity or not to discuss this matter, because it is not only foreign affairs. The Chinese possession of the atomic bomb constitutes a direct threat to our security. It is not a toy in their hands; it is not a matter of curiosity for them. And in the light of this I had pleaded and written to you that a special opportunity be provided to discuss this. I have also given due notice already, about ten days back, and supplemented it by a letter to you recalling the directions you gave to me on the 3rd October last when I raised the matter in the House and the Home Minister made a statement. I would therefore like to know what is your guidance on this matter and as to what has become the fate of my motion.

Mr. Speaker: May I enquire whether the Government itself is making some motion in that connection?

Shri Swaran Singh: Sir, it is of course subject to your orders and the convenience of the House—it is Government's intention to ask for allocation of time for discussion of the international situation in particular relation to some of the recent events. I have made some mention of this matter in the statement also, and depending on the convenience of the Business Advisory Committee....

Mr. Speaker: The Business Advisory Committee is meeting tomorrow. We will consult the Minister of Parliamentary Affairs and then see how early we can fix it.

12.46 hrs.

FOOD CORPORATIONS BILL*

The Minister of Finance (Shri T. T. Krishnamachari): Sir, on behalf of Shri C. Subramaniam I beg to move for leave to introduce a Bill to provide for the establishment of Food Corporations for the purpose of trading in foodgrains and other food-stuffs and for matters connected therewith and incidental thereto.

Shri S. M. Banerjee (Kanpur): Is it true that this Corporation's head office will be in Madras? I would like to know whether they have selected a place.

Mr. Speaker: It is now only the introduction of the Bill. Mr. Banerjee will realise that it is not the stage to ask that.

The question is:

"That leave be granted to introduce a Bill to provide for the establishment of Food Corporations for the purpose of trading

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[Mr. Speaker]

in foodgrains and other food-stuffs and for matters connected therewith and incidental thereto."

The motion was adopted.

Shri T. T. Krishnamachari: Sir, I introduce the Bill.

12.47 hrs.

INDUSTRIAL DISPUTES (AMENDMENT) BILL—contd.

Mr. Speaker: The House will now proceed with the further consideration of the following motion moved by Shri D. Sanjivayya on the 1st October, 1964, namely:—

"That the Bill further to amend the Industrial Disputes Act, 1947, as passed by Rajya Sabha, be taken into consideration."

Has any time-limit been fixed for this?

The Minister of Labour and Employment (Shri D. Sanjivayya): Four hours.

Mr. Speaker: And one hour and fifteen minutes remain, I understand.

Shri Bade (Khargone): What about our motion?

Mr. Speaker: I will consider, I will see.

Shri Sezhiyan (Perambalur): I would like to seek one clarification regarding the adjournment motion to be discussed at four o'clock. Will it be only the Kerala situation or the whole food situation?

Mr. Speaker: It is only the adjournment motion that is being taken up.

Shri Sezhiyan: What about Madras?

Shri Umanath (Pudukkottai): The question is whether it will also include Madras State also.

Mr. Speaker: I have replied that only the adjournment motion will be taken up.

Shri S. M. Banerjee (Kanpur): The motion about Tamilnad and other places, that has not been rejected by you. I feel that an opportunity should be given to us to put our viewpoints on them also.

Mr. Speaker: If the Members desire, I will have no objection.

Shri Nambiar (Tiruchirapalli): The hon. Minister said this morning that he is agreeable for a debate on the food situation.

Shri Ranga (Chittoor): But the Speaker himself has said that he has no objection.

Shri Nambiar: I would submit that the situation in the other States can be discussed in a separate discussion apart from that on the adjournment motion.

Mr. Speaker: The Members might decide among themselves. I have no objection.

Shrimati Renu Chakravartty (Barrackpore): He has forgotten to include Madras also in his adjournment motion.

Shri Hem Barua (Gauhati): May I know when the hon. Minister is going to make his statement on the situation in Nagaland? Since the situation there is highly dangerous, I would like to know when the hon. Minister is going to make the statement.

Mr. Speaker: I have already told hon. Members that as regards what they have not been informed of, I shall take them up one by one. I